

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**Service Tax Appeal No. 1863 of 2010**

[Arising out of Order-in-Appeal No. 120/CE/Chd-I/2010 dated 30.08.2010 passed by the Commissioner of C.E (Appeals), Chandigarh]

**Pradeep Drycleaners & Dyers**  
Dhobi Ghat, Sector 27-D, Chandigarh

**.....Appellant**

*VERSUS*

**Commissioner of CE & ST, Chandigarh-I**  
Plot No. 19, Central Revenue Building,  
Sector 17-C, Chandigarh

**.....Respondent**

**APPEARANCE:**

Present for the Appellant: Mr. Mukul Singla, Advocate

Present for the Respondent: Mr. Tarun Kumar, Authorized Representative

**CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)  
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 60243/2020**

DATE OF HEARING: 25.02.2020

DATE OF DECISION: 25.02.2020

**PER ASHOK JINDAL:**

The learned Counsel for the appellant submits that they have opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharged certificate. In view of this, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(ASHOK JINDAL)  
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)  
MEMBER (TECHNICAL)**